

ITEM NO.1749

COURT NO.15

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 793-794/2019

KAMLA RAI

Petitioner(s)

VERSUS

K N VERMA (DECEASED) THROUGH LRS & ORS.

Respondent(s)

(only SLP C NO.25148/2017 is to be listed before the Hon'ble judge in chambers)

WITH

SLP(C) No. 25148/2017 (XI)
(FOR)

Date : 01-02-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
[IN CHAMBER]

For Petitioner(s) Mr. Gunnam Venkateswara Rao, AOR
Mr. Siddharth Krishna Dwivedi, Adv.

Mr. Sanjay Kumar Visen, AOR
Mr. Sanjay Kumar Visen, Adv.
Ms. Ritu Rastogi, Adv.
Mr. Amit Gupta, Adv.

For Respondent(s)

Mr. Anand Varma, AOR
Ms. Apoorva Pandey, Adv.

Mr. Jitendra Mohapatra, Adv.
Ms. Jasleen Kaur Sawhney, Adv.
Mr. Kedar Nath Tripathy, AOR

UPON hearing the counsel the Court made the following
O R D E R

Respondent Nos. 1 to 4 are Lrs. of deceased main
Respondent-K N Verma.

It is stated at the Bar that Respondent Nos. 2 to 4 are
already represented through Mr. Anand Varma, Advocate on Record in
SLP (C) No. 23852 of 2017 and the name of the respondent no.1 has
been deleted from the array of parties in SLP (C) No. 23852 of
2017.

In view of the above, the name of Respondent No. 1 be
treated to be deleted from the array of parties in the instant
Petitions also and Respondent Nos. 2 to 4 are represented through
Mr. Anand Varma, Advocate on Record.

And Respondent nos. 6 & 8 are the Petitioners in SLP (C)
No. 23852 of 2017.

In view of the above, all defects pointed out by the
Registry can be taken as cured.

Registry to take steps to list the matter before the
Court.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
COURT MASTER (NSH)